

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-211
C.A No. 872/CIII/ND/19
in
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand
Vs.
M/s. International Trenhing Pvt. Ltd.

...APPLICANT

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 11.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Tondon, Ms. Niti Jain, Ms. Richa, Advocates
For the Respondent : Mr. Rajesh Rai (R-3), Ms. Anjali Sharma, Ms. Sumita Lamba (R-1&2), Advocates
For the Intervener/IRP : Mr. Mohd. Nazim Khan, Mr. Afaque Rayeen, Advocates

ORDER

CA No. 872 of 2019

Resolution Professional is present. Counsel for the Respondent Nos. 1 and 2 are present. Counsel for Respondent No. 3 is present. During the Course of hearing the Counsel for Respondent No. 3 submitted that complete copy of the Application and the typed set is not provided. The same shall be provided by the Resolution Professional to the Counsel for Respondent No. 3 and Respondent No. 1 and 2 against proper receipt within a weeks time. Thereafter, within two weeks the respondents shall file reply by circulating copy to the Resolution Professional.

List on 16.03.2020.

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(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)